

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3317/2002
MA-2860/2002

New Delhi this the 30th day of December, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Parveen Kumar Gupta
2. Raj Kumar
3. Jagbir Singh
4. Kare Singh
5. Kewal Kishan Sharma
6. Dan Singh
7. Kamleshwar Singh
8. Kushal Mani
9. Bishen Singh
10. Om Prakash
11. xxxxxxxx
12. Munna
13. Ashok
14. Daleep Kumar
15. Hari Kishan
16. Lalji Yadav
17. Kuldeep Kumar
18. Suresh Chander
19. Smt. Nirmala Devi
20. Dalbir Singh

All C/o Parvee Kumar Gupta
S/o Sh. R.K. Gupta,
R/o 1553, Gurdwara Road,
Kotla Mubarakpur,
New Delhi-3.

..... Applicants

(through Sh. Jagdev Singh, proxy for Sh. Surat Singh,
Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Human Resources
Development, Shastri Bhavan,
Government of India,
New Delhi.
2. The Director,
NCERT,
Sri Arobindo Marg,
New Delhi-16.
3. Secretary,
NCERT,
Sri Arobindo Marg,
New Delhi-16.
4. Deputy Secretary(E-IV),
NCERT,
Sri Arobindo Marg,
New Delhi-16.

..... Respondents



ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. MA-2860/2002 for joining together in one application is allowed.

3. Learned proxy counsel for applicants' counsel submits that the 19 applicants in this OA are casual labourers on daily wages who have been granted temporary status and have been working under Respondent No.2 for the past several years. They are aggrieved by the non-regularisation of their services inspite of temporary status having been granted to them long back. When the matter came up for admission today, learned proxy counsel for applicat's counsel submitted that the applicants have given two representations dated 17.12.2001 (Annexure A-3 Colly.) and 9.11.2002 (Annexure A-3 Colly.). However, there is no reply or response from the respondents to the said representations till now. He further submits that he will be satisfied if the OA is disposed of at the admission stage with a direction to the respondents to dispose of the aforesaid representations within a particular time frame to be fixed by the Court with liberty to approach the Tribunal again grievance servives thereafter.

4. The applicants seek the following reliefs in this OA:-

"(a) issue a Writ of Mandamus or any other Writ of the like nature directing the respondents to take steps to regularise the services of the applicants from back date within a time bound period and with all consequential benefits.



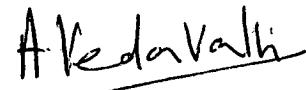
(b) pass any other order which this Hon'ble Tribunal may deem fit and proper to do complete justice to the matter/case."

5. On a consideration of the matter and in the interests of justice, the OA is being disposed of at the admission stage itself with the following directions:-

(a) Respondents are directed to consider the aforesaid representations on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicants within three months from the date of receipt of a copy of this order.

(b) If any grievance survives further thereafter, applicants are granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

(c) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.



(Dr. A. Vedavalli)
Member(J)

/vv/